

OFFICE OF THE DISTRICT JUDGE HOOGHLY
ENGLISH DEPARTMENT

Order No. : 97

Dated : 13.04.2020

Considering the prevailing situation due to sudden outbreak of Covid-19, all the members of Bar Association of Hooghly Sadar, Chandernagore, Serampore and Arambag, who will be participating during the schedule dates of vacation courts of the respective Subdivisions (Hooghly Sadar, Chandernagore, Serampore and Arambag) as well as during the filing of the Bail petition are requested not to make any mass gathering. Only the relevant advocates whose matter will be called are to be present in the court room, there should not be more than three persons are found assembled at a time any where within the Court Premises and any violation will be dealt with seriously. Wearing the facial mask mandatory to each and every person connecting with court.

The Chief Judicial Magistrate as well as Addl. Chief Judicial Magistrates of Chandernagore, Serampore and Arambag are requested to make proper security arrangement to ensure that not more than three (3) persons can be allowed at any portion of the court premises on the date of filing as well as on the date of hearing.

All members of Hooghly Sadar, Chandernagore, Arambag and Serampore Bar association are requested that they may file bail petition manually or through email(hooghlyfiling@gmail.com). In this situation email filing is preferable. This is to mention there only the urgent matters will be entertain.

All members of Hooghly Sadar, Chandernagore, Arambag and Serampore Bar association are requested to download Vidyomobile App from plays tore at their android phone or Laptop for hearing the matter through Video conferencing if necessary.

Inform all concern.

Sd/-
District Judge, Hooghly.